

(2019) 02 CHH CK 0380
Chhattisgarh High Court
Case No: MAC No. 348 Of 2014

Manoj Kumar Sahu

APPELLANT

Vs

Jitendra Kumar And Ors

RESPONDENT

Date of Decision: Feb. 21, 2019

Acts Referred:

- Motor Vehicles Act, 1988 - Section 166, 173

Hon'ble Judges: Gautam Chourdiya, J

Bench: Single Bench

Advocate: DK Singh, Rohitashva Singh, NK Thakur

Final Decision: Allowed

Judgement

Sl. No., Heads, Calculation (in rupees)

01., Income of the claimant @ Rs.4000/- per month, "48,000/- per annum

02., "40% of (i) above to be added towards future

prospects", "48,000 + 19,200 = 67,200/-

03., Loss of earning @ 10%, "6,720/-

04., "Multiplier of 18 to be applied for assessing total loss
of earning.", "1,20,960/-

05., "Loss of earning for six months (As assessed by the
Tribunal).", "24,000/-

06., Towards medical expenses, "1,23,978/-

07., Towards transportation, "5,000/-

08., Towards special diet, "24,990/-

09.,Towards pain & suffering,"5,000/-

,Total;,"3,03,928/-